

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 462/MP/2014

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for recovery of unscheduled interchange charges in respect of Bhilai Expansion Power plant (2X250MW) for the period from 22.4.2009 to 31.7.2011.

Date of hearing : 5.5.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC- SAIL Power Company Private Limited

Respondent : Chhattisgarh State Load Despatch Centre

Parties present : Shri M.G. Ramachandran, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Ranjitha Ramachandran Advocate, NTPC
Shri D.G. Salpekar, NSPCL
Shri Abhinav Jindal, NSPCL
Shri G. Gupta, CSPTCL

Record of Proceedings

Learned counsel for the petitioner submitted as under:

(a) The present petition has been filled seeking clarification on the Commission's order dated 1.10.2014 in Petition No. 53/MP/2012 with regard to payment of UI charges.

(b) The respondent is misinterpreting the said order wrongly calculating the UI charges on the wrong assumption that the UI charges under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for the relevant period is to be applied only to 170 MW.

(c) In the said order, the Commission has decided that NTPC-SAIL Generating station is an inter State Generating Stations having direct

connectivity to Central Transmission Network with regard to 170 MW of power and not intra State entity as claimed by the respondent. Such direct connectivity to the Central Transmission Utility is not restricted to 170 MW but extended to 255-267 MW during relevant period.

(d) The Commission in para17 and 18 of the above order dated 1.10.2014 observed that the entire generating station needs to be treated as inter-State generating station for the purpose of computation of UI Charges and the applicable Regulation would be the Tariff Regulation, 2009 and not Connectivity Regulations.

(e) The claim made by the respondent vide its letter dated 13.11.2014 is wrong.

2. The representative of the respondent submitted as under:

(a) There is no problem in the implementation of the Commission`s order and it is agreed that the direct connectivity to the Central Transmission Utility is not restricted to 170 MW but apply to all ISTS power during relevant period.

(b) The petitioner needs to clarify the amount of power scheduled from Dadar and Nagar Havelli and Daman and Diu for the period from 22.4.2009 to 31.7.2011.

3. After hearing the parties, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)